

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2015

Coram:

Shri P.K. Pujari, Chairperson

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P.K.Singh, Member

Date of Order: 8th April, 2021

In the matter of

Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes over an increase in tariff sought by the Petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees, to compensate for the increase in Clean Energy Cess on coal, being a 'Change in Law' under the contract between the Petitioner and the Respondents.

And

In the matter of

Meenakshi Energy Private Limited
NSL ICON, H, No. 8-2-684/2/
Plot No. 1 to 4, 2nd Floor,
Road No. 12, Banjara Hills,
Hyderabad-500 034, Telangana

...Petitioner

Vs

Telangana State Power Coordination Committee
Vidyut Soudha, Khairtabad
Hyderabad-500 082 and 7 others

..Respondents

The following were present:

Shri S. Vallinayagam, Advocate, AP Discoms

Shri Anand K. Ganesan, Advocate, Telangana Discoms

Ms. Swapna Seshadri, Advocate, Telangana Discoms

Shri Daomdar Solanki, Advocate, Telangana Discoms

ORDER

The Petitioner, Meenakshi Energy Private Limited, has filed the present Petition with the following prayers:

“(a) Direct Respondents No.1 to 6 to pay the Petitioner the sum of Rs. 6,19,06,964 as compensation for the increase in the clean energy cess, along with surcharge for late payment at the rate of 1.25% per month on each of the outstanding payments till the date of actual payment; and

(b) Without prejudice to prayer (a) above, direct Respondent No. 7 to pay the Petitioner the sum of Rs. 6,19,06,964 as compensation for the increase in the Clean Energy Cess, along with surcharge for late payment at the rate of 1.25% per month on each of the outstanding payments till the date of actual payment.”

2. The case was called out for virtual hearing on 8.4.2021. Despite notice, the Petitioner is not represented either in-person or through counsel. Accordingly, the Petition is dismissed for non-prosecution of the matter.
3. The Petition No. 183/MP/2015 is disposed of in terms of the above.

**Sd/-
(P.K. Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(I.S. Jha)
Member**

**sd/-
(P.K. Pujari)
Chairperson**